

ITEM NO.102

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 11311/2013

ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

APPELLANT(S)

VERSUS

BHAVESH PABARI

RESPONDENT(S)

WITH

C.A. NO. 1824/2014 (XVII)

C.A. NO. 9798/2014 (XVII)

C.A. NO. 9797/2014 (XVII)

C.A. NO. 9799/2014 (XVII)

C.A. NO. 14728/2015 (XVII)

C.A. NO. 14730/2015 (XVII)

C.A. NO. 14729/2015 (XVII)

C.A. NO. 33/2017 (XVII)

(FOR [PERMISSION TO FILE ANNEXURES] ON IA 2/2017)

C.A. NO. 1009/2017 (XVII)

C.A. NO. 2641/2017 (XVII)

C.A. NO. 6160/2018 (XVII)

(FOR ADMISSION AND I.R. AND IA NO.66830/2018-STAY APPLICATION AND
IA NO.66828/2018-CONDONATION OF DELAY IN FILING APPEAL)

C.A. NO. 9563/2018 (XVII)

(FOR ADMISSION AND IA NO.135610/2018-STAY APPLICATION)

Date : 29-01-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE SANJIV KHANNA

For parties:

Mr. Purvish Jitendra Malkan, AOR
 Mr. Prakash Shah, Adv.
 Mr./Ms. Dharita P. Malkan, Adv.
 Mr. Raghaev R., Adv.
 Mr. Alok Kumar, Adv.
 Ms. Khushboo V. Malkan, Adv.
 Ms. Deepa G., Adv.

Mr. C.U. Singh, Sr. Adv.
 Mr. Sahil Khanna, Adv.
 Mr. J.D. Baruah, Adv.
 Mr. Praveen Kumar, AOR
 Mr. Harish Pandey, Adv.
 Mr. M.P. Devanath, Adv.

CA 2641/17

Mr. Sudarsh Menon, AOR
 Ms. Nimisha Menon, Adv.

Mr. Pradeep Aggarwal, Adv.
 Mr. Lal Pratap Singh, Adv.
 Mr. Umesh Pratap Singh, Adv.
 Mr. Arjun Aggarwal, Adv.
 Ms. Ruchi Kohli, AOR

Mr. Pradeep Aggarwal, Adv.
 Mr. Lal Pratap Singh, Adv.
 Mr. Umesh Pratap Singh, Adv.
 Mr. Arjun Aggarwal, Adv.
 Mr. Sarad Kumar Singhanian, AOR

**CA 33/2017 &
9563/18**

Mr. Tanmaya Agarwal, AOR
 Mr. Nipul Goel, Adv.

Mr. Suryoday, Adv.
 Mr. Vishal Ranjan, Adv.
 Mr. Sanjay Kumar Dubey, AOR

Mr. Chander Uday Singh, Sr. Adv.
 Mr. Pratap Venugopal, Adv.
 Ms. Surekha Raman, Adv.
 Mr. N. Prashant Kumar Nair, Adv.
 Ms. Remya Raj, Adv.
 for M/S. K J John And Co, AOR

Mr. Harish Pandey, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Heard in part.

Arguments on the questions of law referred have been concluded.

Having heard the learned counsels for the parties the Court is of the view that whether the appeals can be finally determined at this stage ought to be examined by the Court. We, therefore, request the learned counsels for the parties to give to the Court a short gist of the facts of each case along with the adverse findings that have been recorded and the prayers made.

The matters will be heard again on Thursday i.e. 31st January, 2019.

**[VINOD LAKHINA]
AR-cum-PS**

**[ANAND PRAKASH]
BRANCH OFFICER**